

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**Appeal No. 166 OF 2018 &**  
**I.A. NOS. 794 OF 2018, 793 OF 2018 & 795 OF 2018**

**Dated: 05<sup>TH</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s Glatt Solutions Pvt Ltd**

**.... Appellant(s)**

**Versus**

**Bihar Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Avinash Menon

Counsel for the Respondent(s) : -

**ORDER**

Learned counsel appearing for the Appellant prays for one week's time for filing the affidavit of service.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file affidavit of service on or before **13.07.2018.**

List the matter on **16.07.2017.**

**(S. D. Dubey)**  
**Technical Member**

*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**